

(b)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.487/94

Date of Order: 21.4.1994

BETWEEN:

T.S.R.Anjaneyulu

*as in D*

.. Applicant.

1. Chief Administrative Officer (Project),  
S.E.Railway, (C),  
Bhubaneswar (Orissa).
2. Chief Project Manager,  
S.E.Railway, Visakhapatnam.
3. Senior Personnel Officer (Con.),  
S.E.Rly., Visakhapatnam. .. Respondents.

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Counsel for the Applicant .. Mr.Y.Subramanyam

Counsel for the Respondents .. Mr.V.Bhimanna

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CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

*T. C. R.*

*APG*

Order of the Division Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Jud1.).

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This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to consider and retain the applicant at Visakhapatnam on humanitarian consideration and in the interest of ~~the~~ justice and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. The applicant at present is working as Office Superintendent, South Eastern Railway in the Construction Wing, Visakhapatnam. By the impugned order dated 8.4.94 the applicant is transferred to Bhubaneswar. It is the said transfer order that is questioned in this OA.

3. Today we have heard Mr.Y.Subramanyam, learned counsel for the applicant and Mr.V.Bhimanna, Standing Counsel for the Respondents.

4. Mr.Y.Subramanyam submitted that the children of the applicant are having their education in Visakhapatnam and the applicant is having mentally retarded daughter for whose care the personal ~~of the applicant~~ to be attendance is required and she has operated both the eyes. ~~it is maintained~~ On view of this position that the above said transfer of the applicant from Visakhapatnam to Bhubaneswar would cause him and his family members undue hardship. The applicant ~~had~~ approached this Tribunal without representing about his difficulties and problems to the competent authority. It is for the

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respondents to take into consideration the problems if any of the applicant and take appropriate action. So, in view of this position we are of the opinion that the interest of the justice would be better met if this OA is disposed of by giving appropriate directions at the admission stage.

5. We permit the applicant to make a representation to the competent authority within one week from today for redressal of his grievance. On such representation being made to the competent authority by the applicant, the competent authority shall receive the <sup>same</sup> representation of the applicant and shall pass final orders on the representation of the applicant within 2 weeks thereafter. Until final orders are passed on the representation of the applicant we direct the respondents to maintain status-quo with regard to the post the applicant is holding.

The parties shall bear their own costs.

(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 21st April, 1994

(Dictated in Open Court)

*Amol*  
21-4-94  
Deputy Registrar(J)CC

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To

1. The Chief Administrative Officer(Project),  
S.E.Rly, (C) Bhubaneswar (Orissa).
2. The Chief Project Manager, S.E.Rly, visakhapatnam.
3. The Senior Personnel Officer(Con.) S.E.Rly, visakhapatnam.
4. One copy to Mr.Y.Subramanyam, Advocate, CAT.Hyd.
5. One copy to Mr V.Bhimanna, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

*3rd copy  
post office*

*C.C. to day  
21/4/94*

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)  
AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR. P. RANGARAJAN : M(ADMN)

Dated: 21-4-1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

O.A.No.

in  
487/94

T.A.No.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

*21/4/94*

